6063 Announcement re

a copy of the Ministry of Home Affairs Notification G.S.R. No. 770, dated the 6th March, 1969 (in English) publishing the Indian Forest Service (Pay) Amendment Rules. 1969, under sub-section (2) of section 3 of the Al] India Service Act, 1951. [Placed in Library, *See* No. LT-526, 69.]

THE PASSPORTS (AMENDMENT) RULES, 1969

THE MINISTER OF EXTERNAL AFFAIRS (SHRI DINESH SINGH): Madam, I beg to lay on the Table, under sub-section (3) of section 24 of the Passports Act, 1967, a copy of the Ministry of External Affairs Notification G.S.R. No. 212, dated the 28th January, 1969 (in English), publishing the Passports (Amendment) Rules, 1969. [Placed in Library, *See* No. LT-502[69].

REPORT OF THE JOINT COMMITTEE OF THE HOUSES ON THE LOKPAL AND LOKAYUKTAS BILL, 1969

SHRI A. D. MANI (Madhya Pradesh): Madam, I beg to lay on the Table a copy of the Report of the Joint Committee of the Houses on the Bill to make provision for the appointment and functions of certain authorities for the investigation of administrative action taken by or on behalf of the Government of certain public authorities in certain cases and for matters connected therewith.

EVIDENCE TENDERED BEFORE THE JOINT COMMITTEE OF THE HOUSES ON THE LOKPAL AND LOKAYUKTAS BILL, 1968

SHRI A. B. MANI: Madam, I beg to lay on the Table a copy of the evidence tendered before the Joint ! Committee of the Houses on the Bill j 'o make provision for the appoint- I ment and functions of certain authorities for the investigation of administrative action taken by or on behalf of the Government or certain public authorities in certain cases and for matters connected therewith along

nomination to Joint 6064 Committee

with a copy of the statement containing a gist of main points made by witnesses in their Evidence before the Joint Committee.

MEMORANDA / REPRESENTATIONS RECEIVED BY THE JOINT COMMITTEE OF THE HOUSES ON THE LOKPAL AND LOKAYUKTAS BILL, 1968

SHRI A. D. MANI: Madam, I beg to lay on the Table copies of MemorandajRepresentations received by the Joint Committee of the Houses on the Bill to make provision for the appointment and functions of certain authorities for the investigation of administrative action taken by or on behalf of the Government or certain public authorities in certain cases and for matters connected therewith.

श्री राजनार।यण : मैडम, प्वाइंट

ग्राफ ग्राईर ।

THE DEPUTY CHAIRMAN: Please wait. I have an announcement to make.

ANNOUNCEMENT *RE* NOMINATION TO THE JOINT COMMITTEE OF THE HOUSES UNDER SECTION 7 OF THE JUDGES (INQUIRY) ACT, 1968

THE DEPUTY CHAIRMAN: I have to inform Members that I have nominated the following Members of the Rajya Sabha to the Joint Committee of the Houses to be constituted under section 7 of the Judges (Inquiry) Act, 1968: —

- 1. Shri M. N. Kaul
- 2. Shri Akbar Ali Khan
- 3. Shri Ram Niwas Mirdha
- 4. Shri M. Ruthnaswamy
- 5. Shri B. K. P. Sinha

REFERENCE TO RESIGNATION OF MINISTER OF PARLIAMENTARY AFFAIRS—contd.

श्री राजनारयण (उत्तर प्रदेज्ञ) ः

हमारा प्वाइंट ग्राफ आर्डर यह है कि जब